

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 932 of 2020**

**In the matter of:**

**Edelweiss Asset Reconstruction Company Ltd. ....Appellant**

**Vs.**

**Shri Shyam Sundar Rathi & Anr. ....Respondents**

**Present**

**For Appellant: Mr. R.P. Agrawal and Ms. Pragati Agrawal, for Advocate.**

**For Respondents: Mr. Shyam Sundar Rathi, for R-1 (RP).  
Mr. Nipun Katyal, for R-2.**

**ORDER**  
**(Virtual Mode)**

**12.02.2021:** Today when the case was called out Learned Sh. Nipun Katyal, proxy Counsel appearing on behalf of Sh. Dhananjay Kumar, Learned Counsel for the Respondent No. 2 submitted that Sh. Dhananjay Kumar is Quarantined.

Proxy Learned Counsel for the Appellant referred to Annexure A-5 as page 451 of the Appeal Paper Book the Order dated 09.09.2020, passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2846/2020 has observed as follows;

*“Issue Notice.  
The Parites are directed to maintain status quo, as it exists today.”*

When this Court make query, about the case pending before the Hon'ble Supreme Court, it was informed that parties have appeared. Pleadings is

complete before the Hon'ble Supreme Court and it is reflected in the tentative list on 16.02.2021.

Learned Counsel for the Respondent is directed to file his Reply Affidavit.

List this case on **03<sup>rd</sup> March, 2021**, in between on that date the parties will inform the status of the case pending before the Hon'ble Supreme Court.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*